

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
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OA 350/01229/2016

Date of Order: 01.09.2016.

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jayा Das Gupta, Administrative Member

Sujit Duley
Vs.
S.E. Rly.

For the Applicant : Mr. B. Lahiri, Counsel

For the Respondents : Mr. BL Gangopadhyay, Counsel

O R D E R (Oral)

Per Justice Shri Vishnu Chandra Gupta, JM:

The applicant has filed this original application seeking the following reliefs:

"8(a) A direction upon the respondents and/or their agents, assigns, subordinates and superiors and each of them to reinstate the applicant immediately by considering the revision petition.

(b) A direction upon the respondent No. 2 to dispose of the revision petition of the applicant immediately within a specified period.

(c) Any other appropriate order or orders as may seem fit and proper by this Hon'ble Tribunal."

2. The applicant has pointed out that after dismissal of his appeal he preferred a revision petition. A copy of which has been annexed as Annexure A-3 of the OA, dated 03.03.2015.

3. Learned counsel for applicant requested that at this stage except the petition is pressed to extent that revisional authority should be directed to decide the revision application expeditiously and with liberty to challenge the punishment order including the order of Appellate Court and Revisional Court by separate application.

4. Learned counsel for respondents has submitted that he has no instructions whether any revision petition, is still pending.

[Signature]

5. Hence, in view of above, we are of the view that if the revision application has not yet been disposed of, the same shall be disposed of by the Competent Authority, in accordance with law, within a period of 2 months from the date of communication of this order. The applicant may be communicated with the decision so taken by the authorities.

6. In case the revision application has already been disposed of and order of the same has not been communicate yet, the revisional authority after production of certified copy of this order will communicate the order which has been passed by the revisional authority, to the applicant, within a period of 2 weeks.

7. OA is finally disposed of at the admission stage without filing any reply. No costs.

(Jaya Das Gupta)
Member (A)

pd

(Vishnu Chandra Gupta)
Member (J)